

SHRI HUMAYUN KABIR: The second part of the question I have already answered that the State Governments have ample powers to do this. As to the first part of the question . . .

PROF. M. B. LAL (Uttar Pradesh): But are they using those powers?

SHRI HUMAYUN KABIR: That is for the State Governments to decide. I have only requested them to see that, the supplies which are made available are properly and equitably distributed and the prices are kept under control. As to the first part, we were not informed before. In fact, the request came to us only about two weeks back.

MR. CHAIRMAN: Now, I shall pass on to the next item.

PAPERS LAID ON THE TABLE

THE COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS (SECOND AMENDMENT) RULES 1965

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU): Sir, on behalf of Shri B. R. Bhagat I beg to lay on the Table, under sub-section (3) of section 642 of the Companies Act, 1956, a copy of the Ministry of Finance (Department of Company Affairs and Insurance) Notification G.S.R. No. 1570, dated the 18th October, 1965, publishing the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1965. [Placed in Library. See No. LT-5171/65].

THE WEALTH-TAX (SECOND AMENDMENT) RULES, 1965

SHRI RAMESHWAR SAHU: Sir, I also beg to lay on the Table, under sub-section (4) of section 46 of the Wealth-tax Act, 1957, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1634, dated the 3rd November, 1965, publishing the Wealth-tax (Second Amendment) Rules, 1965. [Placed in Library. See No. 5231/65].

LEAVE OF ABSENCE TO DR. S. CHANDRASEKHAR

MR. CHAIRMAN: I have to inform Members that the following letter dated the 16th November, 1965, has been received from Dr. S. Chandra-sekhar:

"I came to the United States of America to do some research as well as to undertake a lecture tour on Indo-Pakistan relations. Therefore I shall not be able to attend the current session of Parliament. Therefore, I shall be grateful if you can grant me leave of absence for the current session.

I shall be returning to India some time in January, 1966."

Is it the pleasure of the House that permission be granted to Dr. S. Chandrasekhar for remaining absent from all meetings of the House during the current session?

No. hon. Member dissented

MR. CHAIRMAN: Permission to remain absent is granted.

ALLOTMENT OF TIME FOR CONSIDERATION OF

- (i) THE APPROPRIATION (NO. 5) BILL, 1965
- (ii) THE TAXATION LAWS (AMENDMENT AND MISCELLANEOUS PROVISIONS) BILL, 1965

MR. CHAIRMAN: I have to inform Members that under rule 186(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted for the completion of all stages involved in the consideration and return by the Rajya Sabha of—

- (i) the Appropriation (No. 5) Bill, 1965—One hour,
- (ii) the Taxation Laws (Amendment and Miscellaneous Provisions) Bill, 1965—3 hours 30 minutes.

including the consideration and passing of amendments, if any, to these Bills.

MR. CHAIRMAN: Now we go to the motion regarding the International Situation and I would request the Minister of External Affairs to reply to the debate.

MOTION RE INTERNATIONAL SITUATION—*contd.*

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): Mr. Chairman, we have been discussing in this House for the last two days the international situation and a fairly large number of hon. Members have participated in the debate. Sir, if I may say so, this has been one of the longest debates on international affairs ever since the Rajya Sabha came into existence. We have devoted as many as three working day hours discussing this subject by sitting through the lunch hour wholly on one day and part of the lunch hour on the other day. As many as twenty-six Members have participated in the debate and this is a record for the Rajya Sabha because on the earlier occasions, I have looked into the record, we have seldom spent more than a day or a day and another hour or so on a discussion of the international situation.

It is quite natural, Mr. Chairman, that this august House should devote so much attention to international affairs. We have had our own immediate problems, problems with which we grappled and in retrospect one can say that we succeeded in tackling those problems with reasonably good success. I agree with several hon. Members who said that the credit for this goes to the bravery and valour of our Armed Forces, our Security Forces, our public services and above all to the people of our country who, in this moment of crisis, brought about a sense of unity and a sense of purpose which has galvanised the people and has created new hopes and new inspirations for us as well. I would like to add that this

had a very significant effect upon the attitude of other countries also. Their evaluation of the strength and determination of our country has now been very well demonstrated and those who had doubts either about our policies or about our determination to back those policies are themselves having second thoughts and are looking at India and India's problems from a different point of view. That is, Mr. Chairman, a good development. At the same time, this has also placed a greater responsibility on us and we will have to bring about the same attitude, the same determination and the same vigilance to deal with the problems that face us. That those problems are serious and may be of a duration longer than some of us imagine was the keynote of the Prime Minister's speech yesterday and, if I may add, his intervention has greatly lightened my task. He has touched upon the most important matters which are a matter of concern for the country and naturally a matter of anxiety and concern for this House and I would refrain from touching those matters which have been handled by the Prime Minister in his speech. I will endeavour, Mr. Chairman, to make reference, in the course of my reply, to some of the specific points that have been raised and I would also like to be very brief in my reply.

Sir, mention was made by some hon. Members about our relationship with our neighbouring countries. I did make mention about some countries in my opening speech and the Prime Minister, in his intervention yesterday, referred to the attitude of several other countries and also gave his assessment of the latest thinking amongst certain big powers. I would like to mention in this connection our neighbouring countries. Our relations with Nepal have, over the last two or three years, shown a significant turn towards improvement and strengthening. Soon after assuming this responsibility last year, Mr. Chairman, I myself went to Nepal and this was my first